

Constitution of India, 'Public Order' and 'Police' are State subject and as such, registration, investigation, detection and prevention of sex related crimes against women and children is primarily the responsibility of the State Government.

Expansion of ICDS in Tamil Nadu

1204. SHRI S. ANBALAGAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Integrated Child Development Services scheme was expanded in Tamil Nadu;

(b) if so, the details thereof;

(c) the funds allocated to the State for the expansion of the scheme, district-wise, during the last two years; and

(d) the funds actually utilized and the progress made, so far, in implementation of the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The ICDS Scheme has been expanded in three phases in the years 2005-06, 2006-07 and 2008-09, across the country, including the State of Tamil Nadu. During the three Phases of expansion, Tamil Nadu was sanctioned additional AWCs & Mini AWCs as under:

| Year | AWCs | Mini AWCs |
|---------|------|-----------|
| 2005-06 | 3049 | - |
| 2006-07 | 1539 | 3168 |
| 2008-09 | 2234 | 1772 |

After 3 phases of expansion, the total AWCs/Mini-AWCs sanctioned for Tamil Nadu is 54439.

(c) and (d) Grant-in-Aid, is released by Government of India, State-wise for implementation of the ICDS Scheme.

Funds released by the Government of India and expenditure reported by the State of Tamil Nadu, during the last two years, is indicated below:

| Year | Release (Rs. in lakh) | Expenditure (Rs. in lakh) |
|---------|--------------------------|------------------------------|
| 2007-08 | 15608.35 | 15139.28 |
| 2008-09 | 18163.08 | 17203.97 |